

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 130/252/PB/2018

IN THE MATTER OF:

Landmark Sez City Planner Pvt. Ltd.

Vs.

Registrar of Companies

..... Applicant/Petitioner

.....Respondent

Order under Section 252

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant :

For the Respondent :

ORDER

Even on the second call no one is present on behalf of the appellant in support of the appeal. In the interest of justice hearing is deferred to 19.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)